

FORM A
ADDENDUM TO PUBLIC ANNOUNCEMENT
(Issued Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

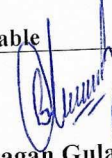
FOR THE ATTENTION OF THE CREDITORS OF
RENU PROPTech PRIVATE LIMITED

Pursuant to Section 15 of insolvency and Bankruptcy Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, Public Announcement in Form A was made earlier in this Newspaper on 27.07.2023 regarding the commencement of Corporate Insolvency Resolution Process in Renu Proptech Private Limited (CIN: U70102DL2011PTC213321)

Hon'ble National Company Law Appellate Tribunal (NCLAT) New Delhi Bench vide order 01-08-2023 stayed the CIRP proceedings. Now, Hon'ble NCLAT has vacated the said stay vide order dated 14.07.2025. Excluding the stay period from CIRP proceeding timelines, last date of submission of claims has been revised as detail below:

RELEVANT PARTICULARS	
1.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Gagan Gulati Reg. Number: IBBI/IPA-002/IP N00893/2019-2020/12832
2.	Address and e-mail of the interim resolution professional, as registered with the Board Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: advocategulati@gmail.com
3.	Address and e-mail to be used for correspondence with the interim resolution professional Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: cirp.renuproptech@gmail.com
4.	Last date for submission of claims 06 th August 2025
5.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Date: 29-07-2025
Place: New Delhi


Gagan Gulati
IRP of Renu Proptech Private Limited
IBBI/IPA-002/IP-N00893/2019-2020/12832
AFA Valid Upto 31-12-2025



ARM Branch, Moradabad (U.P.)

POSSESSION NOTICE (Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorised officer of the PUNJAB NATIONAL BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the PUNJAB NATIONAL BANK, for the amounts and interest thereon. The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset, Details of property where possession had been taken is as follows:

Sr. No.	Name of the Borrower/ Guarantor/Mortgagor	Description of the Property (Movable/Immovable)	Outstanding Amount as per Demand Notice	Date of Demand Notice	Date of Possession
1	M/s Prayag Enterprises, (Borrower) Sh. Sanjeev Kumar Agrawal s/o Sh. Shankar Lal Agarwal (Proprietor & Mortgagor), Sh. Rajeev Agrawal s/o Sh. Shankar Lal Agarwal (Guarantor & Mortgagor) & Sh. Gaurav Agrawal s/o Sh. Rakesh Kumar Agrawal (Guarantor & Mortgagor) Branch: ARM Branch, Moradabad	Hypothecation of Entire Current Assets of the firm Including Finished Goods, Goods in Process & Raw Material. 1. A Residential House Property Situated at H. No: 24/B-2, Adarsh Colony, Near Taxi Stand, Civil Lines, Rampur, (UP), Area 209.30 sq. mtrs.. (In the name of Sh. Sanjeev Kumar Agrawal & Sh. Rajeev Agrawal both sons of Sh. Shankar Lal Agarwal), Bahi No: 1, Jild No: 5877, Pages: 35-76, Serial No: 8122, Dated 30.12.2013. Bounded: On the North by: Plot of Mr. Vipul Anand On the South by: Plot No: 24/A, Smt. Rampyari On the East by: House of Smt. Usha Ahuja On the West by: Rasta 4.57 Meter Wide 2. A Vacant Plot Which is Situated at Khasra No: 41/1 min.. Village - Kachnalgazi, Tehsil Kashipur, Udham Singh Nagar, (UK), Area 3850 sq. mtrs. (In the name of Sh. Gaurav Agrawal s/o Sh. Rakesh Kumar Agrawal), Bahi No: 1, Jild No: 5193, Pages: 147-158, Serial No: 718, Dated 24.01.2018 Bounded: On the North by: House of Ramawati w/o Sh. Tamotara & House of Luxmi Devi w/o Sh. Surendra Singh Rawat On the South by: Nala Which is Khasra no:323 Then Khasra No: 355 of Raja Ram, Dhan Singh & Khasra No: 356 Madan Mohan, Kishan Sinh On the East by: Rasta Then Khasra No: 323 On the West by: Other's Property Which Khata No: 328	Rs. 1,78,92,978.54/- as on 25.02.2025 + int. & other charges	27.02.2025	24.07.2025

Date - 29.07.2025 Place - Rampur, Kashipur Authorized Officer Punjab National Bank

Form No. INC-26
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

Before the Central Government, Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of JINDAL RENEWABLE PRIVATE LIMITED (CIN: U05106DL2013PTC1010563) having its Registered Office at DSM 648 DLF TOWER NAJAFGARH ROAD MOTI NAGAR, KARAMPURA DELHI-110015

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 25th July, 2025 to enable the Company to change its Registered Office from the "National Capital Territory of Delhi" to the "State of Chhattisgarh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below- DSM 648 DLF TOWER NAJAFGARH ROAD, MOTI NAGAR, KARAMPURA, DELHI-110015

For & on behalf of JINDAL RENEWABLE PRIVATE LIMITED Sd/- RAHUL JAIN (DIRECTOR) DIN : 07641891

Date : 28th July 2025 Place : Delhi

FORM A ADDENDUM TO PUBLIC ANNOUNCEMENT
(Issued Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RENU PROPTech PRIVATE LIMITED

Pursuant to Section 15 of insolvency and Bankruptcy Code read with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, Public Announcement in Form A was made earlier in this Newspaper on 27.07.2023 regarding the commencement of Corporate Insolvency Resolution Process in Renu Proptech Private Limited (CIN: U7102DL2011PTC213321)

Hon'ble National Company Law Appellate Tribunal (NCLAT) New Delhi Bench vide order 01-08-2023 stayed the CIRP proceedings. Now, Hon'ble NCLAT has vacated the said stay vide order dated 14.07.2025. Excluding the stay period from CIRP proceeding timelines, last date of submission of claims has been revised as detail below:

RELEVANT PARTICULARS

1. Name and registration number of the insolvency professional acting as interim resolution professional	Reg. Name: Gagani Gulati Reg. Number: IBBI/UPA-002/IP/NO0893/2019-2020/12832
2. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: advocategulati@gmail.com
3. Address and e-mail to be used for correspondence with the interim resolution professional	Reg. Address: A-179, First Floor, Sudershan Park, New Delhi 110015. Email address: circ.renuproptech@gmail.com
4. Last date for submission of claims	06th August 2025
5. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Sd/- Gagani Gulati
IRP of Renu Proptech Private Limited
IBBI/UPA-002/IP-NO0893/2019-2020/12832
AFA Valid upto 31-12-2025

Date: 29-07-2025 Place: New Delhi

ICICI Bank Branch Office: ICICI Bank Ltd 217/360, Kesopur, Bhuteshwar Road, Mathura Uttar Pradesh- 281004

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
[See proviso to rule 8(6)]
Notice for sale of immovable assets

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder:

Sr. No.	Name of the Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Uday Bansal (Borrower), Shalini Agrawal (Co-Borrower) LAN: LBMAT00005404849	Flat No. 101, First Floor, Khasra No. 100, 97/2 & 97/3, Mouza Koyla, Alipur Bangar, Gangra City, Tehsil & District Mathura, G.P. Built Up Area: 736 Sq Ft and Super Area: 871 Sq Ft	Rs. 27,88,147/- As on July 22, 2025.	Rs. 25,60,000/- As on July 22, 2025.	August 07, 2025 From 02:00 PM-03:00 PM	September 04, 2025 From 11:00 AM-12:00 Noon

The online auction will be conducted on the website <https://disposalhub.com> of our auction agency M/s NexGen Solutions Private Limited The Mortgagor's/Notices are given a last chance to pay the total dues with further interest by September 03, 2025 before 05:00 PM else the secured asset(s) will be sold as per schedule. The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd 217/360, Kesopur, Bhuteshwar Road, Mathura Uttar Pradesh- 281004 on or before September 03, 2025 before 05:00 PM Thereafter, they have to submit their offer through the website mentioned above on or before September 03, 2025 before 05:00 PM along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Ltd 217/360, Kesopur, Bhuteshwar Road, Mathura Uttar Pradesh - 281004 on or before September 03, 2025 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at Mathura.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 9372730494/8584874809

Please note that the Marketing agencies: 1. Augco Assets Management Private Limited 2. Matex Net Pvt. Ltd. 3. Finvin Estate Deal Technologies Pvt Ltd 4. Gimrosoft Pvt Ltd 5. Hecto Prop Tech Pvt Ltd 6. Arca Emart Pvt Ltd 7. Novel Asset Service Pvt Ltd 8. Nobroker Technologies Solutions Pvt Ltd 9. Valuetrust Capital Services Pvt., have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p45.

Date : July 29, 2025 Place: Mathura Authorized Officer ICICI Bank Limited

BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Cerebrum It Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra 411014. Branch Office: 14th Floor Agarwal Metro Heights Netaji Subhash Place Pitampura New Delhi -110034, 2nd floor M-31 Old DLF Colony Sector-14 Gurgaon Haryana-122001

POSSESSION NOTICE
U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, Rule 8-(1) of the Security Interest (Enforcement) Rules 2002, (Appendix-IV)

Whereas, the undersigned being the Authorised Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) /Co Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) /Co Borrower(s) / Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) /Co Borrower(s) / Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s) /Co Borrower(s) / Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) / Guarantor(s) (LAN No. Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Branch : GURGAON (LAN No. H580HT974661 and H580HD0961895) 1. RAJESH THAKUR (Borrower) At F-78-flat No. 10 Kharpur, Delhi-110062 Ambedkar Nagar, Delhi, Delhi-110062	All That Piece And Parcel Of The Non-agricultural Property Described As: Residential Flat No. 168FF (1st Floor), Block G, Sector-MU-01, Allotment No. -BHS11-93698, Area-30 Sqm. Situated in the Greater Noida, Dist. -Gautam Buddha Nagar (U.P.)	30th Apr 2025 Rs. 17,60,524/- (Rupees Seventeen Lacs Sixty Thousand Five Hundred Twenty Four Only)	24-July-25
Branch : DELHI (LAN No. H401HLD1419097 and H401HLT1422069) 1. SUNIL KUMAR BAJAJ (Borrower) 2. PREETI BAJAJ (Co-Borrower) At K-22/26a Gali No 13, Gangotri Vihar West Ghonda, Garhi Mendu North West Delhi-110053	All That Piece And Parcel Of The Non-agricultural Property Described As: FLAT NO U.G.F.-2, Upper Ground Floor, Mig, Without Roof Rights, Left Hand Front Side, Plot No C-5/5, D.I.(Ankur Vihar, Sadullabab, Pargana Loni, Ghaziabad-201102, East: Common Passage and Flat No. U.G.F.-3 (L.I.G) West: Road 9 Ft. wide, North: Road no. C-5/4, South: Flat No. U.G.F.-1 (M.I.G)	30th Apr 2025 Rs. 23,41,626/- (Rupees Twenty Three Lacs Forty Five Thousand Six Hundred Twenty Six Only)	24-July-25

Date: 29.07.2025 Place: DELHI/NCR Authorized Officer Bajaj Housing Finance Limited

South Indian Bank Ltd
Regional Office - Delhi, 3rd Floor, Plot No. 21, 2/1, Pusa Road, Karol Bagh, New Delhi -110005, Phone - 011 4233 1664 / 011 4512 8661 email - ro1008@sib.co.in

RO : DEL/CRD/SAR/22/2025-26 Date : 28-07-2025

E - AUCTION SALE NOTICE
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Borrower
1) M/s Aditya Clean Energy Systems Private Limited 101-A Shiv Kur, 2nd Floor, Hari Nagar Ashram, New Delhi, South Delhi, NCT of Delhi - 110014. Also at B- 12 & 13, Sakinaka Industrial area, P O Sikandra Rao, Dist.Halhras, Uttar Pradesh - 204101.
Guarantors
2) Mr. Manoj Kumar, 39 Medha Apartment, Mayur Vihar, Phase 1, Extn, New Delhi 110092.
3) Mrs. Janki Joshi, 39 Medha Apartment, Mayur Vihar, Phase 1, Extn, New Delhi 110092.
4) M/s Vision Control Products Pvt Ltd, 101-A Shiv Kur, 1st Floor, Hari Nagar Ashram, New Delhi South Delhi NCT of Delhi-110014

Notice is hereby given to the public in general and in particular to the borrower/guarantors that the below described immovable property mortgaged to the South Indian Bank Ltd, Branch Connaught Place-New Delhi (Secured Creditor), the symbolic possession of which has been taken by the Authorised Officer of The South Indian Bank Limited (Secured Creditor), will be sold on 'as is where is' basis, 'as is what is' and 'whatever there is' condition on 19.08.2025 for recovery of an amount of Rs. 1,23,01,026.65 (Rupees One Crore Twenty Three Lakhs One Thousand Twenty Six and Paise Sixty Five Only) as on 27.07.2025, with future interest, costs and expenses etc. thereon due to The South Indian Bank Limited, Branch Connaught Place - New Delhi (Secured Creditor), from the above mentioned Borrower and guarantors.

Name of Property Owner	M/s Aditya Clean Energy Systems Private Limited
Description of property	All that piece and parcel of land with industrial building measuring 6500 sq. Meters (3200*3300) along with all other constructions, improvements, easementary rights existing and all other appurtenances thereon located at Plot No. B-12 and B-13 of UPSIDC Industrial area in Salempur Village, Pargana/Tehsil Sassi, District Hathras, Uttar Pradesh owned by M/s. Aditya Clean Energy Systems Private Limited morefully described in Lease Deed Numbers 306/16,307/16 and 308/16,309/16 registered at SRO Sassi Hathras and bounded as follows; Property measuring 3200 sq.meters (Plot No. B.12) North:Plot No. B.11 South: Plot No. B.13 East: Road West: Shopping Area Property measuring 3300 sq.meters (Plot No. B.13) North:Plot No. B.12 South: Road East: Road West: Shopping Area
Reserve Price	Rs. 10,53,63,000/- (Rupees Ten Crores Fifty Three Lakhs Sixty Three Thousand Only)
Earnest Money Deposit (EMD)	Rs. 1,05,36,300/- (Rupees One Crore Five Lakhs Thirty Six Thousand Three Hundred Only) EMD shall be deposited on or before 18.08.2025 till 02.00 PM
Bid Increment amount	Rs. 50,000/- (Rupees Fifty Thousand Only)
Date and time of E-auction	19.08.2025 from 11:00 AM to 11:30 AM (with 5 minute unlimited auto extensions till sale is concluded)
Encumbrances known/ Nil/ Encumbrances from 01.01.2022 to 07-11-2024 to the Bank	

For detailed terms and conditions of the sale, please refer to the link provided in web portal of South Indian Bank Ltd, (Secured Creditor) website i.e. www.southindianbank.com. Details also available at <https://bankauctions.in>

For any further clarification with regards to inspection of property, terms and conditions of the e-auction or submission of bids, kindly contact South Indian Bank Ltd on 9971-245-952 / 7309-655-552 (contact number)

Place : Delhi Sd/- AUTHORISED OFFICER

Indian Overseas Bank Regional Office : 595, Malik Chowk, Indra Nagar, Dehradun, Uttarakhand-248001

POSSESSION NOTICE (For Immovable Property Rules 8 (1))

Whereas, the undersigned being the authorised officer of the Indian Overseas Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on mentioned in the notice calling upon the Borrower/ Guarantor/ Through Their Legal heirs to repay the amount mentioned in the notice within 60 days from the date of receipt of said notice. The Borrower's/ Legal heirs and other having failed to repay the amount, the notice is hereby given to the borrower/Through Their Legal heirs and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on the date mentioned are below. The borrower's/Legal heirs in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the INDIAN OVERSEAS BANK. The borrower's/Legal Heirs attention is invited to provisions of Sub Section (8) of Section 13 of the Act, in respect of time available to them, to redeem the secured asset.

S. No.	Name of the Branch/ Borrower/ Guarantor	Description of the Immovable Property	Date of Possession	Date of Demand Notice	Outstanding Amount
1.	Branch: Aicholi, Pithoragarh (3506) Borrower:- Mr. Kallu Miyan S/o Mr. Moh. Jan, R/o- 6, Cinema Line, Ranjana Hotel, Pithoragarh, Uttarakhand-262501, Borrower/ Mortgagor:- Mrs. Noor Jahan W/o Mr. Kallu Miyan, R/o- 6, Cinema Line, Ranjana Hotel, Pithoragarh, Uttarakhand-262501, Guarantor :- 1. Mr. Harish Chand S/o Mr. Diwani Chand, R/o- Bhandari Ganv, Satgal, Rori, Pithoragarh, Roripali, Uttarakhand-262501, 2. Mr. Kishan Chand S/o Mr. Dani Chand, Residential Address- 13, Tildhokri, Pithoragarh, Uttarakhand-262501.	Equitable Mortgage Residential House property bearing Old Khata No 00223, Present Khatauni Khata no 00176, Basara no 3822, kheit No 3822 min , measuring 55 sq.mt land of Village Kumour, Patit Maharkhas, Tehsil and District Pithoragarh, Uttarakhand in name of Mrs.Noor Jahan W/o Kallu Miyan, Boundaries as per deed:- East - Path Agreement /Govt. Land, West - Open Land of Mr. Hari Datt Bhatt, North- Open land of Mr. Siromani Bhatt, South- Open land of Mr. Daya Kishan Lehkak.	22.07.2025	11.12.2024	Rs 12,50,572/-
2.	Branch: Kotwali, Dehradun (0552) Borrower/Mortgagor: Mr. Sanjay Kumar S/o Mr. Fateh Singh, R/o- 318, Haripur, Selauqi Central Hope Town, Dehradun, Uttarakhand 249197, Guarantor:- Mr. Paras Thapa S/o Bishan Singh Thapa, R/o- Pragati Vihar, Near Shiv Mandir, Selauqi, Uttarakhand 248197.	Equitable Mortgage Residential property at Khata Khatauni No. 911 (Fasli 1394 to 1399) bearing khasra no. 518/2, land measuring area 155.51 sq. mtr. situated at Mauza Central Hope Town, Pargana Pachwadoon, Tehsil Vikas Nagar, Distt. Dehradun in name of Sh. Sanjay Kumar S/o Sh. Fateh Singh, Boundaries as per registry/sale deed:- East-15 ft. wide road; Side measurement 38 ft., West- Land of others; Side measurement 34 ft., North- Water Gool, Side measurement 48 ft., South-Land of Shri Keshar Singh, Side measurement.45.	25.07.2025	01.05.2025	Rs 17,88,895/-

Date: 28.07.2025 Place : Dehradun Authorized Officer, Indian Overseas Bank

OFFICE OF THE RECOVERY OFFICER-1 DEBTS RECOVERY TRIBUNAL DEHRADUN
Paras Tower, 2nd Floor, Majra Niranjanpur, Saharanpur Road, Dehradun

Warrant Of Attachment of Immovable Property
R.C. No. 353 of 2024
Punjab National Bank V/s Amit Kumar & Anr.
To, CD No. 1. Amit Kumar S/o Sh. Nirmal Singh R/o Village Bhawanpur, Deoband, District Saharanpur, Uttar Pradesh- 247554.
CD No. 2. Smt. Memwali W/o Sh. Nirmal Singh R/o Villae Bhawanpur Deoband, District Saharanpur, Uttar Pradesh- 247554.

was ordered by the Recovery Certificate of this Tribunal passed on the day of in O.A. No. 135/2024 to pay to the Applicant Bank/F. Punjab National Bank, the sum as noted below and whereas the said has not been Paid.

Recovery Certificate	Details
Principal Interest	Wheread (C.D.) have failed to pay the sum of Rs. 51,62,362.76 (Rupees Fifty One Lakh Sixty Two Thousand Three Hundred Sixty Two Paise Seventy Six Only) along with pendente-lite and future interest @ 9.75% simple interest yearly w.e.f. 07.02.2024 till realization and costs of Rs. 89,505 has become due against you.

This is to command you to attach the immovable property of the said Certificate Debtor and unless the said shall pay to you the above said sum and the costs of this attachment, to hold the same until further orders from the Recovery Officer.

You are further commanded to return this warrant on or before the 29.10.2025 with an endorsement certifying the day on which and manner in which it has been executed or why it has been executed.

Given under my hand and the seal of the Tribunal, this 23th day of July 2025.

Schedule of Immovable property
Agriculture land comprising:

Khata No.	Khasra No	Area (in hectares)	Share area of CD (in hectares)	Village & District where the land is situated
00012	21	0.9270	0.6880	Village Bhawanpur Pargana Nagal, Tehsil Deoband District Saharanpur
00201	329/1	0.0597	0.5731	
	356/7	0.4100	0.5731	
	356/4	0.3900		
202	250/7	0.1410	0.2686	
	250/4	0.2620		

Recovery Officer
Debts Recovery Tribunal Dehradun

इण्डियन ओवरसीज बैंक Indian Overseas Bank Regional Office : 595, Malik Chowk, Indra Nagar, Dehradun, Uttarakhand-248001

E-AUCTION (SALE NOTICE) FOR SALE OF IMMOVABLE/MOVABLE ASSETS "APPENDIX- IV-A [See proviso to Rule 8 (6)]

E-Auction Sale Notice for Sale of Movable & Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Read with Proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) Mortgagor(s), Guarantor (s) & Director(s) Legal heirs that the below described Hypothecation Movable property mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorised Officer of Indian Overseas Bank Secured Creditor, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", AND "WHATEVER THERE IS" on mentioned below date of sale for recovery of mentioned below amount & future interest and other charges due to the Indian Overseas Bank (Secured Creditor) mentioned below Borrower (s) Mortgagor(s), Guarantor (s) & Director(s) Legal heirs. The Reserve Price and Earnest Money deposit amount is mentioned below. The Sale will be done by the undersigned through e-auction platform provided at the : <https://banknet.com>

Name of the Branch & Name & Address of Borrowers /Mortgagors/ Guarantors	Description of the Immovable/ Movable Assets	Outstanding Amount	Date and Time of e-Auction & Type of Possession	A/c, IFSC Code for Bid Submission & Name of the A/c	Reserve Price E. M. D. Bid Increase Amount
Branch: Kotdwar, Pauri (2543) Borrower :- Mr.Najim Ahmed S/o Late Naseem Ahmed H.No 94, Lakadi Parao, Koldwara, Pauri Garhwal, Uttarakhand- 246149, Guarantor:- 1. Mr.Nadeem Ahmed S/o Late Naseem Ahmed, R/O- H.No-94, Lakadi Parao, Koldwar, Pauri Garhwal, Uttarakhand-246149, 2. Mr. Kasim S/o Late Naseem Ahmed, R/O- Lakadi Parao, Ward No.04, Koldwar, Pauri Garhwal, Uttarakhand-246149, Mortgagor:- 1. Mr.Najim Ahmed S/o Late Naseem Ahmed, R/O- H.No-94, Lakadi Parao, Koldwara, Pauri Garhwal, Uttarakhand-246149, 2. Mr.Nadeem Ahmed s/o Late Naseem Ahmed H.No 94, Lakadi Parao, Koldwar, Pauri Garhwal, Uttarakhand - 246149, 3. Mr.Kasim S/o Late Naseem Ahmed, R/O- Lakadi Parao, Ward no 04, Kotdwar, Pauri Garhwal, Uttarakhand-246149.4. Mrs. Naseema Khatoun W/o Late Naseem Ahmed, R/O- H.No 94, Lakadi Parao, Kotdwar, Pauri Garhwal, Uttarakhand-246149.	Equitable Mortgage of two storey Building with land situated at Khait No.14,19,29, Ka,29 Kha and 13/57 Khatauni Khata No.22 of Village Paniyali Talil, Patit Suhero, Tehsil Kotdwar, Distt. Pauri Garhwal (Uttarakhand) in the joint name of Mr.Najim Ahmed, Mr. Nadeem Ahmed, Mr.Kasim, & Mrs. Naseema Khatoun, Area Admeasuring 1276 Sq. Ft., Bounded (as per sale deed): East- House of Chiddu land 8 feet wide road, West- Nala and then land of Gopal & Others, North-4 feet wide path and house of Yaseen & Abdul Salam, South-Land of Gopal & Others	Rs. 10,94,618/- As on 21.07.2025 + further interest from 22.07.2025	02.09.2025 From 11:00 AM to 01:00 PM with Auto extension of time by 10 minutes if the bid is placed in the last minutes	A/c No. 25430113035001 IFSC Code:IOBA00002543 Sarfasi Sale Parking A/c Kotdwar Branch, EMD Start Date 31.07.2025 Last Date 02.09.2025	Rs. 21,25,000/- Rs. 2,12,500/- Rs. 25,000/-

Encumbrance Not Known to the Bank, Outstanding dues as Applicable of Local, Self, Government (Property Tax, Water Sewerage, Electricity Bill etc.) Has To Be Inquired by auction purchaser at it's on responsibility before taking part in auction

Inspection of Property From 31.07.2025 To 30.08.2025 04:00 PM, Contact No - 9043950607

For further details regarding inspection of property / e-auction, the intending bidders may contact Branch Manager, Indian Overseas Bank, during office hours, Date 15.08.2025 Till 04:00 PM onwards or the Bank's approved service provider banknet.com having Registered Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai-400 037 (contact Phone & Toll-free Numbers +91 8291220220) email id support.ebk@psballiance.com, Operation Time of help desk: 08:00 AM to 08:00 PM Bidders/Purchasers are required to participate in e-auction process at e-auction Service Provider's website <https://banknet.com> Known Encumbrance to the best of our Knowledge, Outstanding dues as Applicable of Local, Self, Government (Property Tax, Water Sewerage, Electricity Bill etc.)

For Term and Conditions please visit (Web Portal) <https://banknet.com> or www.ioib.in

Date: 29.07.2025 Authorized Officer, Indian Overseas Bank

SILGO RETAIL LIMITED
Regd. Office: B-11, Mahalaxmi Nagar, J.L.N. Marg, Jaipur - 302017 Rajasthan, India.
Phone : 0141- 4919655; Website: www.silgo.in; Email : info@silgo.in
CIN : L36911RJ2016PLC049036

NOTICE OF 10th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 10th Annual General Meeting (AGM) of the Members of Silgo Retail Limited (the Company) for the financial year 2024-25 will be held on **Wednesday, August 20, 2025 at 1.30 PM (IST)** through Video Conferencing / Other Audio-Visual Means ("VC/OAVM") to transact the business(es) set out in the Notice of AGM dated July 22, 2025 in compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with General Circulars bearing Nos. 14/2020 dated April 08, 2020; 17/2020 dated April 13, 2020; and 9/2024 dated September 10, 2024 issued by the Ministry of Corporate Affairs ("MCA") from time to time in compliance with SEBI Circular No. SEBI/CFD/CMD/CIRP/2020/242 dated December 09, 2020, and other applicable SEBI circulars, from time to time (collectively referred to as "Relevant Circulars").

The Notice of AGM and Annual Report for FY 2024-25 have been sent electronically on July 28, 2025, to all the Members whose email addresses are registered with the Company / Depositories / RTA i.e., Bigshare Services Pvt. Ltd. The dispatch of Notice of the AGM and the Annual Report for FY 2024-25 has been completed on July 28, 2025. The aforesaid documents are also available on the website of the Company viz., www.silgo.in and on the website of National Stock Exchange (NSE) at www.nseindia.com and website of the Central Depository Services (India) Limited i.e. www.evotingindia.com.

In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and Secretarial Standards on General Meetings ("SS-2") issued by the ICSI, as amended from time to time, Members are provided with the facility to cast their votes on all the resolutions set forth in the Notice of 10th AGM using the electronic voting platform at www.evotingindia.com provided by Central Depository Services Limited (CDSL).

Members are requested to note the following:

- The remote e-voting period will commence on **Sunday, August 17, 2025 at 9.00 A.M.** and ends on **Tuesday, August 19, 2025 at 05:00 P.M.** The remote e-voting system shall be disabled by CDSL thereafter. Members shall not be allowed to vote electronically beyond the said date and time. Once the vote is cast on a resolution, the member shall not be allowed to change it subsequently.
- The facility for voting will also be made available during the AGM and the members attending the AGM through VC/OAVM, who have not cast their vote through remote e-voting, shall be eligible to vote through the e-voting system during the AGM.
- Cut-off date for the purpose of e-voting shall be **Wednesday, August 13, 2025.**
- The Members who have cast their vote by remote e-voting may join the AGM but shall not be entitled to cast their vote again.
- Any person, who acquires share(s) and becomes member of the Company

